

(b) As on 1.11.1997, 495 Judges/Additional Judges were in position in various High Courts. Out of 495 Judges/Additional Judges, 146 Permanent/Additional Judges were from outside High Courts and 349 from the Home States. This is as per the Policy of having 1/3rd of Judges in each High Court from outside High Courts.

**SC/ST Judges of Supreme Court and High Courts in India**

763. CHAUDHARY CHUNNI LAL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the total number of Supreme Court and High Court Judges in India;

(b) Number of Scheduled Castes and Scheduled Tribes Judges among them;

(c) what is the total number of Chief Justices of High Court and how many of them are scheduled castes and scheduled tribes with their names;

(d) what are the guidelines and details for the transfer of High Court Judges from one High Court to other High Court; and

(e) whether guidelines for transfer are being implemented if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP): (a) to (c) As on 1.11.1997, there were 22 Judges in Supreme Court of India, 15 Chief Justices of the High Courts and 480 Judges/Additional Judges in various High Courts of the Country.

There being no reservations in the matter of appointment of Judges of Supreme Court and High Courts on the basis of caste or class of persons, information is not maintained separately for caste or class etc.

(d) and (e) The Government had accepted as a policy the recommendations of the Law Commission in its 80th Report that there should be a convention according to which 1/3rd of Judges in

each High Court should be from any other State. The Government had decided that this may be implemented either by making initial appointments from outside or by effecting transfers. Pursuant to this policy, transfer/appointment of Judges and Chief Justices of the High Courts are being made on the recommendation of the Chief Justice of India.

**झारखण्ड में पर्यटन को बढ़ावा दिया जाना**

764. श्री ज्ञान रंजन: क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

(क) केन्द्रीय सरकार ने किन-किन राज्यों में पर्यटन को बढ़ावा देने के लिए कदम उठाए हैं;

(ख) क्या देश में, विशेषकर बिहार के झारखण्ड क्षेत्र में पर्यटन को बढ़ावा देने के लिए कोई प्रस्ताव किया गया है; और

(ग) यदि हां, तो किन-किन पर्यटन स्थलों के लिए धनराशि प्रदान की गई है?

संसदीय कार्य मंत्री तथा पर्यटन मंत्री (श्री श्री कान्त जैना): (क) भारत सरकार का पर्यटन विभाग सभी राज्यों/संघ राज्य क्षेत्र सरकारों को, उनसे प्राप्त विशिष्ट प्रस्तावों और प्रत्येक मामले के गुण-दोषों के आधार पर, पर्यटन के विकास के लिए सहायता प्रदान करता है।

(ख) और (ग) पर्यटन विभाग प्रत्येक वर्ष राज्य सरकारों के परामर्श से, पर्यटन के विकास हेतु वित्तीय सहायता प्रदान करने के लिए परियोजनाओं को प्राथमिकता देता है, पर्यटन विभाग ने झारखण्ड क्षेत्र में धनबाद और उरवी में पर्यटक परियोजनाओं हेतु केन्द्रीय वित्तीय सहायता प्रदान की है।

**Meeting of Tourism Board**

765. SHRI VIRENDRA KATARIA: Will the Minister of TOURISM be pleased to state:

(a) whether it is a fact that belatedly constituted Tourism Board has not yet met even once;

(b) reasons for delayed constitution of the Board and calling its meeting;